



Sr. No.	Date	Orders
		<p data-bbox="531 264 1406 297">IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p data-bbox="724 383 1238 416">+ <u>CW 925/2003 & CM No.1442/2003</u></p> <p data-bbox="531 504 1422 582">EXPRESS TOWERS P. LTD. & ANR. Petitioners Through: Mr. L.K. Garg, Adv.</p> <p data-bbox="724 629 820 656">versus</p> <p data-bbox="531 743 1458 822">DY.COMMISSIONER OF INCOME TAX Respondent Through: Mr. R.D. Jolly, Adv.</p> <p data-bbox="531 904 1238 1021">CORAM: HON'BLE MR. JUSTICE D.K. JAIN HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p data-bbox="820 1106 983 1178"><u>ORDER</u> 11.09.2003</p> <p data-bbox="437 1146 469 1178">%</p> <p data-bbox="437 1263 1554 1697">Mr. Garg, learned counsel for the petitioners, submits that on receipt of a revised bill ^{from} by B.S.E.S., Rajdhani Power Ltd., the petitioners have made payment and, in fact, the power connection has also been sanctioned to them. However, learned counsel submits that if the said authority again issues a revised bill for the same period, the interest of the petitioners may be protected.</p> <p data-bbox="437 1738 1554 2087">In view of the fact that the electricity bill in question has already been reduced and paid, no further orders are required in this petition. However, if the petitioners again get electricity bill for the same period, which, according to them, is not payable, they may seek appropriate remedy as may be available to them in accordance with law.</p>



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		<p data-bbox="542 257 1564 392">The writ petition and application for interim direction are disposed of in the above terms.</p> <p data-bbox="1021 425 1244 560"><i>D.K. Jain</i> D.K. JAIN, J</p> <p data-bbox="981 582 1412 705"><i>Madan B. Lokur</i> MADAN B. LOKUR, J</p> <p data-bbox="438 694 798 784">SEPTEMBER 11, 2003 aa</p>